

**FORM G****INVITATION FOR EXPRESSION OF INTEREST FOR****INFRA DREDGE SERVICES PRIVATE LIMITED OPERATING IN DREDGING INDUSTRY**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN/ CIN/ LLP	<b>Infra Dredge Services Private Limited</b> PAN: AABC19189A CIN: U93090MH2006PTC164347
2.	Address of the registered office	Room no 1101, B wing, Mount Everest Bldg, near IMAX Adlabs, 9 Bhakti Park, Wadala East, Mumbai City, Mumbai, Maharashtra, India, 400037.
3.	URL of website	<b>N.A.</b>
4.	Details of place where majority of fixed assets are located	<b>N.A.</b>
5.	Installed capacity of main products/ services	Was engaged in Dredging Services Corporate Debtor is non – operational since 2014
6.	Quantity and value of main products/ services sold in last financial year	Operating income of Corporate Debtor for the F.Y. 18-19 is nil.
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Mail to <a href="mailto:infradredge.cirp@gmail.com">infradredge.cirp@gmail.com</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Website: <a href="http://ssarvi.com/running-cases.php">http://ssarvi.com/running-cases.php</a> . Email: <a href="mailto:infradredge.cirp@gmail.com">infradredge.cirp@gmail.com</a>
10.	Last date for receipt of expression of interest	<b>18-07-2024</b>
11.	Date of issue of the provisional list of prospective resolution applicants	<b>24-07-2024</b>
12.	Last date for submission of objections to the provisional list	<b>29-07-2024</b>
13.	Date of issue of final list of Prospective Resolution Applicants	<b>03-08-2024</b>
14.	Date of issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants.	<b>03-08-2024</b>
15.	Last date for submission of resolution plans	<b>02-09-2024</b>
16.	Process email id to submit EOI	Mail to <a href="mailto:infradredge.cirp@gmail.com">infradredge.cirp@gmail.com</a> And in the manner mentioned in detailed EOI.

**Date: 03-07-2024****Place: Navi Mumbai****SD/- SSARVI Resolution Services LLP,****Through Authorized Signatory Mr. Prashant Jain****Registration No.: IBBI/IPE-0144/IPA-1/2022-23/50008 Resolution Professional of****Infra Dredge Services Private Limited, AFA valid till 06th December, 2024****Correspondence Address: B610, BSEL Tech Park, Sector 30A, Opposite Vashi Railway****Station, Vashi, Navi Mumbai 400703 Email id: [infradredge.cirp@gmail.com](mailto:infradredge.cirp@gmail.com)**

**McLEOD RUSSEL**  
Believe in less  
**McLEOD RUSSEL INDIA LIMITED**  
Corporate Identity Number (CIN) : L51109WB1989PLC087076  
Regd. Office: Four Mangoe Lane, Surendra Mohan Ghosh Sarani, Kolkata-700 001  
Telephone : 033-2210-1221, Fax : 033-2248-3683  
E-mail: administrator@mcleodrussel.com, Website: www.mcleodrussel.com

**NOTICE**  
Sub: Transfer of Equity Shares and unclaimed Dividends of the Company to the Investor Education and Protection Fund (IEPF) Account

In terms of requirements of Section 124(6) of the Companies Act, 2013 read with Investor Education and Protection Fund (IEPF) Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"), as amended, the Company is required to transfer the shares, in respect of which the dividend remains unpaid or unclaimed for a period of seven consecutive years, to the IEPF Account established by the Central Government.

A separate communication has been sent to all the Shareholders, who have not encashed the final dividend for the financial year 2016-17, which are liable to be transferred to IEPF Account as per the said Rules.

A list of such shareholders who have not encashed their dividends for seven consecutive years and whose shares are therefore liable for transfer to the IEPF Account is available on the website of the Company at <https://www.mcleodrussel.com/investors/unpaid-unclaimed-dividends.aspx>

Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said Rules. Please note that after such transfer, Shareholders/Claimants can claim the transferred shares along with dividends from the IEPF Authority, for which details are available at [www.iepf.gov.in](http://www.iepf.gov.in).

Shareholders are requested to forward the requisite documents, as per the above-mentioned communication, to the Company's Registrar and Share Transfer Agent (RTA), to claim the unclaimed dividend amount and shares. Notice is hereby given that in the absence of receipt of a valid claim by the Shareholders, the Company would be transferring the said shares to IEPF Account without further notice in accordance with the requirement of the said Rules.

In case the shareholders have any queries on the subject matter, they may contact Mr. S. K. Choubey, Maheshwari Datamatics Pvt. Ltd., Unit: McLeod Russel India Limited, 23, R. N. Mukherjee Road, 5th Floor, Kolkata 700001, Tel: +913322482248 / 22435029, Fax: +913322484787, E-mail: [mdpdc@yahoo.com](mailto:mdpdc@yahoo.com).

For McLeod Russel India Limited  
Sd/-  
Alok Kumar Samant  
Company Secretary

Place : Kolkata  
Dated : 2<sup>nd</sup> July 2024

**COLGATE-PALMOLIVE (INDIA) LIMITED**  
Regd. Off: Colgate Research Centre, Main Street, Hiranandani Gardens, Powai, Mumbai 400 076.  
CIN: L24200MH1937PLC002700  
Tel: +91 22 6709 5050;  
Email Id: [investors\\_grievance@colpal.com](mailto:investors_grievance@colpal.com)  
Website: [www.colgatepalmolive.co.in](http://www.colgatepalmolive.co.in)

**Notice of 83<sup>rd</sup> Annual General Meeting and E-voting Information.**

**NOTICE** is hereby given that the 83<sup>rd</sup> Annual General Meeting ("AGM") of the Company will be held on Tuesday, July 30, 2024 at 11:00 a.m. (IST) through Video-Conferencing ("VC")/Other Audio Visual Means ("OAVM") in compliance with all the applicable provisions of the Companies Act, 2013 ("Act") and the Rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with General Circular No. 09/2023 dated September 25, 2023, issued by the Ministry of Corporate Affairs ("MCA") and SEBI/HO/DDHS/PIR/2023/0164 dated October 6, 2023 issued by SEBI, and other relevant circulars in this regard (hereinafter collectively referred to as "Circulars"), without the physical presence of the Members at a common venue.

In line with the aforesaid Circulars, the Notice of the 83<sup>rd</sup> AGM along with the Annual & ESG Report for the Financial Year (FY) 2023-24 ("Annual & ESG Report") has been sent by email to all the Members whose email addresses are registered with the Company/Depositories. The requirement of sending the physical copy of Annual/ESG Report to the Members has been dispensed with vide the aforesaid MCA and SEBI Circulars.

Members whose email addresses are not registered with the Company/Depository may follow the below process for registering or updating their email addresses:

- Members holding shares in electronic/demat mode, and who have not registered their email address may update the same with their Depository participants. However, Members may temporarily register the same with the Company's Registrar and Share Transfer Agent (RTA) i.e. M/s. Link Intime India Private Limited at [https://linkintime.co.in/emailreg/email\\_register.html](https://linkintime.co.in/emailreg/email_register.html) on its website [www.linkintime.co.in](http://www.linkintime.co.in) in the Investor Services tab by providing details such as Name, DP ID, Client ID, PAN, mobile number and email address.
- Members holding shares in physical and who have not registered their email address may register the same with the Company's RTA i.e. M/s. Link Intime India Private Limited at [https://linkintime.co.in/emailreg/email\\_register.html](https://linkintime.co.in/emailreg/email_register.html) on its website [www.linkintime.co.in](http://www.linkintime.co.in) in the Investor Services tab by providing details such as Name, Folio Number, share certificate number, PAN, mobile number and email address and also upload the image of share certificate in PDF or JPEG format (upto 1 MB).

The Company has provided the facility of remote e-Voting as well as e-Voting during the AGM to all the Members to cast their vote electronically on all the resolutions set out in the Notice of the 83<sup>rd</sup> AGM. All eligible Members holding shares either in physical form or dematerialized form, as on the cut-off date i.e. Tuesday, July 23, 2024, may cast their vote electronically on all the resolutions as set forth in the Notice of the AGM through electronic means and e-Voting provided by National Securities Depository Limited (NSDL).

All the Members are informed that:

- The business as set forth in the Notice of the 83<sup>rd</sup> AGM will be transacted through electronic means and e-Voting.
- The remote e-Voting shall commence on Friday, July 26, 2024 (8.00 a.m. IST) and end on Monday, July 29, 2024 (5.00 p.m. IST). The remote e-Voting facility shall be disabled by NSDL thereafter and once the vote on a resolution is cast by a Member, the Member shall not be allowed to change it subsequently. A person whose name is recorded in the Register of Members or in the Register of beneficial owners maintained by the depositories as on the cut-off date only shall be entitled to avail the facility of remote e-Voting as well as voting during the AGM.
- The cut-off date for determining the eligibility of Members to vote by electronic means or at the AGM is Tuesday, July 23, 2024.
- The manner of e-Voting remotely for Members holding shares in dematerialized mode or physical mode and for members who have not registered their email addresses is provided in the Notice of the 83<sup>rd</sup> AGM.
- Any person who acquires shares of the Company and becomes shareholder of the Company after sending the Notice of the AGM and holding shares as of cut-off date, may obtain the login ID and password by sending a request at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in). However, if a person is already registered with NSDL for remote e-Voting then existing user ID and password can be used for casting vote.
- Members who have not cast their vote through remote e-Voting shall be allowed to vote at the ensuing AGM through e-Voting system. Members who have cast their vote by e-Voting shall not be entitled to cast their vote again at the AGM, however, such Members will be entitled to attend the AGM.
- The Register of Members and Share Transfer books of the Company will remain closed from Wednesday, July 24, 2024 to Tuesday, July 30, 2024 (both days inclusive) for the purpose of the AGM.
- The Annual & ESG Report can be downloaded from the Company's website [www.colgatepalmolive.co.in](http://www.colgatepalmolive.co.in) and on [www.evoting.nsdl.com](http://www.evoting.nsdl.com).
- For detailed instructions pertaining to e-Voting and joining the Meeting through VC/OAVM, Members may refer to the Notice of the 83<sup>rd</sup> AGM. Members who need assistance before or during the AGM or queries relating to e-voting can contact the NSDL official Ms. Prajakta Pawle (Executive), at email ID: [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in) or call on 022 4886 7000.

The results of the e-Voting along with the Scrutinizers' Report shall be placed on the Company's website and on the website of NSDL. The Company shall simultaneously forward the results to the BSE Limited and National Stock Exchange of India Limited where the equity shares of the Company are listed.

For Colgate-Palmolive (India) Limited  
Sd/-  
Sunder Sharma  
Whole-time Director - Legal & Company Secretary  
FCS No: 8913  
Place: Mumbai  
Date: July 02, 2024  
DIN: 02731373

**Public Notice**  
TO WHOMSOEVER IT MAY CONCERN  
CIN: L74999KL1920PLC001389  
This is to inform the General Public that following share certificate of name of Company KSB Ltd having its Registered Office at - Office No. 601, Runwal R-Square, L.B.S. Marg, Mulund (West), Mumbai, Maharashtra, 400080.  
Registered in the name of the - Minaxi Pankaj Jyoti with Pankaj Gordhandas Following Shareholders have been lost by them:

Sl. No.	Name of the Shareholders	Folio No.	Certificate No.	Distinctive Numbers	Total Number of Shares & Face Value
1.	Minaxi Pankaj Pankaj Gordhandas	M000513	12443 22417 42908 - 42909 89648 - 89651 272357	2030582 - 2030621 3795647 - 3795686 8323177 - 8323256 15013468 - 15013627 24576105 - 24576504	460 Equity Shares in 10/- Paid Up

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates. Any person who has any claim in respect of the said share certificate should lodge such claim with the Company or its Registrar and Transfer Agents Link Intime India Pvt. Ltd., Kary Address - C 101, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai, Maharashtra, 400083 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate/s.

Place: Mumbai  
Date: 3.07.2024  
Minaxi Pankaj & Pankaj Gordhandas  
Name of Shareholder

**GIC HOUSING FINANCE LTD.**  
YOUR ROAD TO A DREAM HOME  
(CIN L65922MH1989PLC054583)  
Reg. Off.: National Insurance Building, 6th Floor, 14, Jamshedji Tata Road, Churchgate, Mumbai - 400020. | Tel No.: 022- 43041900, Email: [corporate@gichf.com](mailto:corporate@gichf.com), [investors@gichf.com](mailto:investors@gichf.com) | Website: [www.gichf.com](http://www.gichf.com)

**NOTICE OF 34<sup>th</sup> ANNUAL GENERAL MEETING, INFORMATION OF E-VOTING INCLUDING REMOTE E-VOTING AND RECORD DATE**

**NOTICE** is hereby given that the 34<sup>th</sup> Annual General Meeting ("AGM") of the members of the Company is scheduled to be held on Wednesday, July 31, 2024 at 11.30 a.m. through Video Conference ("VC")/Other Audio Visual Means ("OAVM") without physical presence of the members at a common venue, in compliance with the provisions of the Companies Act, 2013 and rules made thereunder read with General Circular number 09/2023 dated September 25, 2023 issued by MCA and SEBI circular dated October 7, 2023 (collectively referred as relevant circulars) to transact the business(es) as set out in the Notice convening the AGM.

Notice is further given that, pursuant to the provisions of the Section 91 of the Companies Act, 2013 and Rules thereof, the Register of Members and Share Transfer Books of the Company will remain closed on Friday, June 28, 2024 for determining entitlement of the members for the Dividend payment.

Pursuant to the relevant circulars read with provisions of Section 108 and other applicable provisions, if any, of the Companies Act, 2013 and the Companies (Management and Administration) Rules, 2014, as amended and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide to its members, facility to exercise their right to vote on resolutions proposed to be passed in the AGM, by electronic means (e-voting & remote e-voting). The Company has engaged the services of M/s. KFin Technologies Limited (RTA) as the Authorised Agency to provide e-voting facilities. The details pursuant to the provisions of the Companies Act, 2013 and Rules thereof are as under:

- Date of completion of sending of Notice of AGM: July 02, 2024 (Tuesday).
- The remote e-voting period commences on Saturday, July 27, 2024 (9.00 a.m. IST) and ends on Tuesday, July 30, 2024 (5.00 p.m. IST).
- The voting through electronic mode shall not be allowed beyond 5.00 p.m. on Tuesday, July 30, 2024.
- The Cut-off date for the purpose of remote e-voting will be July 24, 2024 (Wednesday).
- Any person, who becomes Member of the Company after dispatch of Annual Report may obtain the User ID and Password by sending a request at [evoting@kfin.tech](mailto:evoting@kfin.tech).
- In case of any query pertaining to e-voting, please visit [www.kfin.tech](http://www.kfin.tech) or contact our RTA Officer - Mr. Anil Dalvi / Mr. Nagesh Gow, Selenium Tower B, Plot No. 31 & 32, Gachibowli, Financial District, Hyderabad 500 032. E-mail id [anildalvi@kfin.tech](mailto:anildalvi@kfin.tech) / [gow.nagesh@kfin.tech](mailto:gow.nagesh@kfin.tech) or Phone: +91 40 6716 1631 / 40 67161503.
- The Notice of the AGM, along with the procedure for e-voting has been sent to all the Members by prescribed mode and the same is also available on the website of the Company at [www.gichf.com](http://www.gichf.com) and on the website of RTA at [www.kfin.tech](http://www.kfin.tech).

For GIC Housing Finance Limited  
Sd/-  
Nutan Singh  
Group Head & Company Secretary

Place : Mumbai  
Date : July 03, 2024

**MANGALAM CEMENT LTD.**  
CIN: L26943RJ1976PLC001705  
Regd. Office: P.O. Aditya Nagar-326520, Morak, Distt. Kota (Rajasthan)  
Phone: 07459-233127; Fax: 07459-232036  
E-mail: [shares@mangalament.com](mailto:shares@mangalament.com); Website: [www.mangalament.com](http://www.mangalament.com)

**NOTICE OF 48TH ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCE ("VC") / OTHER AUDIO VISUAL MEANS ("OAVM"), NOTICE OF BOOK CLOSURE & DIVIDEND**

**NOTICE** is hereby given that the 48th Annual General Meeting (48th AGM) of the Members of the Company will be held on **Saturday, the 27th July, 2024 at 2:00 P.M., Indian Standard Time ("IST")** through Video Conference ("VC") / Other Audio Visual Means ("OAVM") facility without the physical presence of the Members at a common venue in compliance with the applicable provisions of the Companies Act, 2013 and Rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with General Circular Nos. 14/2020 dated 8th April, 2020, No. 17/2020 dated 13th April, 2020, No. 20/2020 dated 5th May, 2020, No. 02/2021 dated 13th January, 2021, No. 21/2021 dated 14th December, 2021, No. 2/2022 dated 5th May, 2022, No. 10/2022 dated 28th December, 2022 and No. 09/2023 dated 25th September, 2023, ("MCA Circulars") has allowed Companies to convene their Annual General Meeting and Securities and Exchange Board of India vide its Circular Nos. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated 12th May, 2020, SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated 15th January, 2021, SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated 13th May, 2022, SEBI/HO/CFD/PoD 2/P/CIR/2023/4 dated 5th January, 2023 read with Master Circular No. SEBI/HO/CFD/PoD2/CIR/P/2023/120 dated 11th July, 2023 and SEBI Circular No. SEBI/HO/CFD/CFDPoD-2/P/CIR/2023/167 dated 7th October, 2023 respectively, issued by the Securities and Exchange Board of India ("SEBI Circulars").

In accordance with the MCA Circulars and the SEBI Circulars, the Notice of the 48th AGM and the Annual Report for the Financial Year 2023-24 will be sent only by email to all those Members, whose email addresses are registered with the Company or with their respective Depository Participants ("Depository"). Members can join and participate in the 48th AGM through VC/OAVM facility only. The instructions for joining the 48th AGM and the manner of participation in the remote electronic voting or casting vote through the e-voting system during the 48th AGM are provided in the Notice of the 48th AGM. Members participating through the VC/OAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013. The Company has made arrangement with National Securities Depository Limited (NSDL) for facilitating voting through electronic means, as the authorized agency. The facility of casting votes by a member using remote e-Voting system as well as venue voting on the date of the AGM will be provided by NSDL. The Notice of the 48th AGM and the Annual Report will also be available on Company's website i.e. [https://www.mangalament.com/finance\\_new.php](https://www.mangalament.com/finance_new.php), National Securities Depository Limited ("NSDL")'s website <https://www.evoting.nsdl.com> and websites of Stock Exchanges (BSE Limited: [www.bseindia.com](http://www.bseindia.com) and National Stock Exchange of India Limited: [www.nseindia.com](http://www.nseindia.com)).

**In case you have not registered your e-mail address with the Company/Depository, please follow below instructions for registration of email id for obtaining Annual Report and login details for e-voting:**

- Members holding shares in physical mode** are requested to send **Form ISR-1, SH-13, ISR-2** (if signature is not match with Company's record) to the registered office of the Registrar and Share Transfer Agent (RTA) of the Company i.e. MAS Services Ltd, T-34, 2nd Floor, Okhla Industrial Area Phase-II, New Delhi-110020 for receiving the Annual Report 2023-24, remote e-voting instructions and User ID & Password.
- Members holding shares in demat form** are requested to register/update email id with your Depository Participant ("DP") and generate password as procedure given in e-voting instructions as above.
- In terms of SEBI circular dated 9th December, 2020 on e-Voting facility provided by Listed Companies, individual shareholders holding securities in demat mode are allowed to vote through their demat account maintained with Depositories and Depository Participants. Shareholders are required to update their mobile number and email ID correctly in their demat account in order to access e-Voting facility.

**Book Closure**

The Register of Members and Share Transfer Books of the Company shall remain closed from **Sunday, 21st July, 2024 to Saturday, 27th July, 2024 (both the days inclusive)** for the purpose of payment of dividend, if any, approved by the Members.

**Payment of Dividend**

The dividend, as recommended by the Board of Directors, if approved at the AGM, will be paid on or after Wednesday, 31st July, 2024 to those Members, whose names are registered in the Company's Register of Members:

- To all Beneficial Owners in respect of shares held in dematerialized form as per the data as may be made available by the Depositories, as of close of business hours on **Saturday, 20th July, 2024.**
- To all Members in respect of shares held in physical form after giving effect to valid transmission or transportation requests lodged with the Company as of the close of business hours on **Saturday, 20th July, 2024.**

SEBI vide its Circular No. SEBI/HO/MIRSD/MIRSD\_RTAMB/P/CIR/2021/655 dated 3rd November, 2021 (subsequently amended by Circular Nos. SEBI/HO/MIRSD/MIRSD\_RTAMB/P/CIR/2021/687 dated 14th December, 2021, SEBI/HO/MIRSD/MIRSD-PoD-1/P/CIR/2023/37 16th March, 2023 and SEBI/HO/MIRSD/PoD-1/P/CIR/2023/181 17th November, 2023) has mandated that with effect from 1st July, 2024, dividend to security holders (holding securities in physical form), shall be paid only through electronic mode. Such payment shall be made only after furnishing the PAN, contact details including mobile number, bank account details and specimen signature if already not registered with the company.

**TDS on Dividend**

Members may note that pursuant to the Income Tax Act, 1961, as amended by the Finance Act, 2020, dividend income has become taxable in the hands of the Members with effect from 1st April, 2020 and therefore, the Company shall be required to deduct tax at source (TDS) at the prescribed rates from dividend payable to Members. For the prescribed rates for various categories, Members are requested to refer to the Finance Act, 2024. In order to enable the Company to determine the appropriate TDS rate as applicable, Members are requested to submit documents in accordance with the provisions of the Act on or before **20th July, 2024, 11.00 A.M. by e-mail at [shares@mangalament.com](mailto:shares@mangalament.com)**. A separate communication providing detailed information w.r.t. deduction of tax at source on dividend distribution including action required from members has been already circulated to members and is available on the website of the Company at <https://www.mangalament.com/others.php>.

For Mangalam Cement Limited  
Sd/-  
Pawan Kumar Thakur  
Company Secretary & Compliance Officer

Place: Morak  
Date: 03.07.2024

**ASPINWALL AND COMPANY LIMITED**  
CIN: L74999KL1920PLC001389  
Registered Office: Aspinwall House, TC No.24/2269 (7), Kawdiar, Kuravankonam Road, Kawdiar, Thiruvananthapuram - 695 003, Ph:0471-2738900  
Website: [www.aspinwall.in](http://www.aspinwall.in) e-mail: [investors@aspinwall.in](mailto:investors@aspinwall.in)

**NOTICE OF THE 104<sup>th</sup> ANNUAL GENERAL MEETING**

Notice is hereby given that:

- The 104<sup>th</sup> Annual General Meeting of the members of Aspinwall and Company Limited is scheduled to be held on Thursday, July 25, 2024 at 11 A.M. through Video Conferencing or Other Audio Visual Means (VC), in compliance with the General Circular Numbers 20/2020, 17/2020 & 14/2020 and other related circulars issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India (SEBI) without the physical presence of members at a common venue.
- In Compliance with the Circulars, electronic copies of the Notice of the AGM and Annual Report for the FY 2023-24 has been sent on July 02, 2024, through electronic mode only, to all the members whose email ids are registered with the Company/ Depository Participant(s). These documents are also available in the website of the Company [www.aspinwall.in](http://www.aspinwall.in).
- The electronic voting period shall commence on July 22, 2024 at 09:00 A.M and ends on July 24, 2024 at 05:00 P.M. The electronic voting facility will be disabled by CDLS for voting thereafter. During this period the Shareholders of the Company, holding shares either in physical form or dematerialized form, as on the cut-off date of July 18, 2024, may cast their vote electronically. In case you have any issues or queries regarding e-voting, you may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at [www.evotingindia.com](http://www.evotingindia.com) under help section or write an e-mail to [helpdesk.evoting@cdslindia.com](mailto:helpdesk.evoting@cdslindia.com).
- Pursuant to Section 91 of the Companies Act, 2013, it is hereby informed that the Share Transfer Books and the Register of Members shall be closed from July 19, 2024 till July 25, 2024 (both days inclusive) for the purpose of the AGM and payment of Dividend.

For ASPINWALL AND COMPANY LIMITED  
Sd/-  
Neejar R Varma  
Company Secretary

Thiruvananthapuram  
Date: 03/07/2024

**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR INFRA DREDGE SERVICES PRIVATE LIMITED OPERATING IN DREDGING INDUSTRY**  
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN/ CIN/ LLP	Infra Dredge Services Private Limited PAN: AABC9189A CIN: U53090MH2006PTC164347
2.	Address of the registered office	Room no 1101, 8 wing, Mount Everest Bldg, near IMAAX Adlabs, 9 Bhakti Park, Wadala East, Mumbai City, Mumbai, Maharashtra, India, 400037.
3.	URL of website	N.A.
4.	Details of place where majority of fixed assets are located	N.A.
5.	Installed capacity of main products/ services	Was engaged in Dredging Services Corporate Debtor is non - operational since 2014
6.	Quantity and value of main products/ services sold in last financial year	Operating income of Corporate Debtor for the FY. 18-19 is nil.
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Mail to <a href="mailto:infradredge.cirp@gmail.com">infradredge.cirp@gmail.com</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Website: <a href="http://sarvi.com/running-cases.php">http://sarvi.com/running-cases.php</a> . Email: <a href="mailto:infradredge.cirp@gmail.com">infradredge.cirp@gmail.com</a>
10.	Last date for receipt of expression of interest	18-07-2024
11.	Date of issue of the provisional list of prospective resolution applicants	24-07-2024
12.	Last date for submission of objections to the provisional list	29-07-2024
13.	Date of issue of final list of Prospective Resolution Applicants	03-08-2024
14.	Date of issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants.	03-08-2024
15.	Last date for submission of resolution plans	02-09-2024
16.	Process email id to submit EOI	Mail to <a href="mailto:infradredge.cirp@gmail.com">infradredge.cirp@gmail.com</a> And in the manner mentioned in detailed EOI.

Date: 03-07-2024  
Place: Navi Mumbai  
SD/- SSARVI Resolution Services LLP,  
Through Authorized Signatory Mr. Prashant Jain  
Registration No.: IBB/PE-0144/PA-1/2022-23/50008 Resolution Professional of Infra Dredge Services Private Limited, AFA valid till 06th December, 2024  
Correspondence Address: B610, BSEL Tech Park, Sector 30A, Opposite Vashi Railway Station, Vashi, Navi Mumbai 400703 Email id: [infradredge.cirp@gmail.com](mailto:infradredge.cirp@gmail.com)

**A.V.THOMAS AND COMPANY LIMITED**  
CIN: U51109KL1935PLC000024  
Registered Office: W-21/674, Beach Road, Alappuzha 688012  
E-mail: [avt.alappuzha@gmail.com](mailto:avt.alappuzha@gmail.com), Website: [www.avthomas.in](http://www.avthomas.in)  
Tel: 0477-2243624, 2243625

**NOTICE OF THE 89<sup>th</sup> ANNUAL GENERAL MEETING, E-VOTING AND BOOK CLOSURE**

Notice is hereby given that the 89<sup>th</sup> Annual General Meeting (AGM) of AV Thomas and Company Limited ("the Company") will be held through Video Conference ("VC")/Other Audio-Visual Means ("OAVM") on Thursday, the **25<sup>th</sup> July, 2024 at 11.00 A.M. (IST)** in compliance with provisions of the Companies Act, 2013 and the Rules made thereunder to transact the businesses as set out in the notice of AGM, sent to the members by email.

In accordance with the frame work provided in the Ministry of Corporate Affairs ("MCA") circular nos. 14/2020 and 17/2020 dated April 8, 2020, April 13, 2020 respectively, in relation to "Clarification on passing of ordinary and special resolutions by companies under the Companies Act, 2013 and the rules made thereunder on account of the threat posed by Covid-19", circular no. 20/2020, 02/2021 dated May 5, 2020, January 13, 2021, May, 05, 2022, Circular No.10/22 dated 28.12.2022 and Circular No.09/2023 dated 25th September, 2023, respectively in relation to "Clarification on holding of annual general meeting (AGM) through video conferencing (VC) or other audio visual means (OAVM)" (collectively referred to as "MCA Circulars") and permitted the holding of the Annual General Meeting ("AGM") through VC / OAVM, without the physical presence of the Members at a common venue. In compliance with the MCA Circulars, the AGM of the members of the Company is being held through VC / OAVM.

Members may further note that in pursuance of above stated circulars, the Notice of the 89th AGM and Annual Report for the Financial Year 2023-24, will be sent through electronic mode to those shareholders who have registered their e-mail addresses with the Company/ Cameo Corporate Services Limited (RTA) or their respective Depositories (NSDL/CDLS). Notice is further given pursuant to Section 91 of the Companies Act, 2013 (including rules), that the Register of Members & Share transfer books will remain closed from **Friday, 19<sup>th</sup> July, 2024 to Thursday, 25<sup>th</sup> July, 2024 (both days inclusive)** for the purpose of Annual General Meeting of the Company. Shareholders holding shares in physical mode are requested to furnish their email addresses and mobile numbers with the company's Registrar and Share Transfer Agent (RTA) at [investors@cameoindia.com](mailto:investors@cameoindia.com). Shareholders may note that the Board of Directors in their meeting held on 11.06.2024 has recommended a final dividend of Rs.200/- per equity share (2000%). The record date for the purposes of final dividend for the Financial Year 2023-24 will be the **Thursday, 18<sup>th</sup> July, 2024**. The final dividend, once approved by the shareholders in the ensuing AGM will be paid on or before **24<sup>th</sup> August, 2024**, electronically through various online transfer modes to those shareholders who have updated their bank account details. For shareholders who have not updated their bank account details, demand drafts/Cheque will be sent out to their registered addresses. To avoid delay in receiving the dividend, Shareholders are requested to update their KYC with their depositories (where shares are held in dematerialized mode) and with the Company's Registrar and Share Transfer Agent (where the shares are held in physical mode) to receive the dividend directly into their bank account on the payout date.

The Annual Report along with the Notice of AGM is available on the Company's website [www.avthomas.in](http://www.avthomas.in) and also available on the website of the Central Depository Services (India) Limited (CDSL) viz. [www.evotingindia.com](http://www.evotingindia.com). The Company has provided its shareholders, remote e-voting facility in terms of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and amendments thereto. The Company has engaged the services of Central Depository Services (India) Limited (CDSL) to provide the e-voting facility. Members are informed that:

- The Cut-off date to determine eligibility to cast vote by electronic voting is Thursday, the **18<sup>th</sup> July, 2024**.
- The e-voting period shall be open for three (3) days, **commencing at 9.00A.M. (IST) on Monday, the 22<sup>nd</sup> July, 2024 and ending at 5.00 P.M. (IST) on Wednesday, the 24<sup>th</sup> July, 2024** for all the Shareholders, whether holding shares in physical form or in dematerialized form. The e-voting module shall be disabled by CDLS for voting thereafter.

**McLEOD RUSSEL**  
Believe in less  
**McLEOD RUSSEL INDIA LIMITED**  
Corporate Identity Number (CIN) : L51109WB1989PLC087076  
Regd. Office: Four Mangoe Lane, Surendra Mohan Ghosh Sarani, Kolkata-700 001  
Telephone : 033-2210-1221, Fax : 033-2248-3683  
E-mail: administrator@mcleodrussel.com, Website: www.mcleodrussel.com

**NOTICE**  
Sub: Transfer of Equity Shares and unclaimed Dividends of the Company to the Investor Education and Protection Fund (IEPF) Account  
In terms of requirements of Section 124(6) of the Companies Act, 2013 read with Investor Education and Protection Fund (IEPF) Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"), as amended, the Company is required to transfer the shares, in respect of which the dividend remains unpaid or unclaimed for a period of seven consecutive years, to the IEPF Account established by the Central Government.

A separate communication has been sent to all the Shareholders, who have not encashed the final dividend for the financial year 2016-17, which are liable to be transferred to IEPF Account as per the said Rules.  
A list of such shareholders who have not encashed their dividends for seven consecutive years and whose shares are therefore liable for transfer to the IEPF Account is available on the website of the Company at <https://www.mcleodrussel.com/investors/unpaid-unclaimed-dividends.aspx>

Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said Rules. Please note that after such transfer, Shareholders/Claimants can claim the transferred shares along with dividends from the IEPF Authority, for which details are available at [www.iepf.gov.in](http://www.iepf.gov.in).  
Shareholders are requested to forward the requisite documents, as per the above-mentioned communication, to the Company's Registrar and Share Transfer Agent (RTA), to claim the unclaimed dividend amount and shares. Notice is hereby given that in the absence of receipt of a valid claim by the Shareholders, the Company would be transferring the said shares to IEPF Account without further notice in accordance with the requirement of the said Rules.  
In case the shareholders have any queries on the subject matter, they may contact Mr. S. K. Choubey, Maheshwari Datamatics Pvt. Ltd., Unit: McLeod Russel India Limited, 23, R. N. Mukherjee Road, 5th Floor, Kolkata 700001, Tel: +913322482248 / 22435029, Fax: +913322484787, E-mail: [mdpdc@yahoo.com](mailto:mdpdc@yahoo.com).

For McLeod Russel India Limited  
Sd/-  
**Alok Kumar Samant**  
Company Secretary  
Place : Kolkata  
Date : 2<sup>nd</sup> July 2024

**COLGATE-PALMOLIVE (INDIA) LIMITED**  
Regd. Off: Colgate Research Centre, Main Street, Hiranandani Gardens, Powai, Mumbai 400 076.  
CIN: L24200MH1937PLC002700  
Tel: +91 22 6709 5050;  
Email Id: [investors\\_grievance@colpal.com](mailto:investors_grievance@colpal.com)  
Website: [www.colgatepalmolive.co.in](http://www.colgatepalmolive.co.in)

**Notice of 83<sup>rd</sup> Annual General Meeting and E-Voting Information.**  
**NOTICE** is hereby given that the 83<sup>rd</sup> Annual General Meeting ("AGM") of the Company will be held on Tuesday, July 30, 2024 at 11:00 a.m. (IST) through Video-Conferencing ("VC")/Other Audio Visual Means ("OAVM") in compliance with all the applicable provisions of the Companies Act, 2013 ("Act") and the Rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with General Circular No. 09/2023 dated September 25, 2023, issued by the Ministry of Corporate Affairs ("MCA") and SEBI/HO/DDHS/PIR/2023/0164 dated October 6, 2023 issued by SEBI, and other relevant circulars in this regard (hereinafter collectively referred to as "Circulars"), without the physical presence of the Members at a common venue.

In line with the aforesaid Circulars, the Notice of the 83<sup>rd</sup> AGM along with the Annual & ESG Report for the Financial Year (FY) 2023-24 ("Annual & ESG Report") has been sent by email to all the Members whose email addresses are registered with the Company/Depositories. The requirement of sending the physical copy of Annual/ESG Report to the Members has been dispensed with vide the aforesaid MCA and SEBI Circulars.

Members whose email addresses are not registered with the Company/Depository may follow the below process for registering or updating their email addresses:

- Members holding shares in electronic/demat mode, and who have not registered their email address may update the same with their Depository participants. However, Members may temporarily register the same with the Company's Registrar and Share Transfer Agent (RTA) i.e. M/s. Link Intime India Private Limited at [https://linkintime.co.in/emailreg/email\\_register.html](https://linkintime.co.in/emailreg/email_register.html) on its website [www.linkintime.co.in](http://www.linkintime.co.in) in the Investor Services tab by providing details such as Name, DP ID, Client ID, PAN, mobile number and email address.
- Members holding shares in physical and who have not registered their email address may register the same with the Company's RTA i.e. M/s. Link Intime India Private Limited at [https://linkintime.co.in/emailreg/email\\_register.html](https://linkintime.co.in/emailreg/email_register.html) on its website [www.linkintime.co.in](http://www.linkintime.co.in) in the Investor Services tab by providing details such as Name, Folio Number, share certificate number, PAN, mobile number and email address and also upload the image of share certificate in PDF or JPEG format (upto 1 MB).

The Company has provided the facility of remote e-Voting as well as e-Voting during the AGM to all the Members to cast their vote electronically on all the resolutions set out in the Notice of the 83<sup>rd</sup> AGM. All eligible Members holding shares either in physical form or dematerialized form, as on the cut-off date i.e. Tuesday, July 23, 2024, may cast their vote electronically on all the resolutions as set forth in the Notice of the AGM through electronic means and e-Voting provided by National Securities Depository Limited (NSDL).

All the Members are informed that:

- The business as set forth in the Notice of the 83<sup>rd</sup> AGM will be transacted through electronic means and e-Voting.
- The remote e-Voting shall commence on Friday, July 26, 2024 (8.00 a.m. IST) and end on Monday, July 29, 2024 (5.00 p.m. IST). The remote e-Voting facility shall be disabled by NSDL thereafter and once the vote on a resolution is cast by a Member, the Member shall not be allowed to change it subsequently. A person whose name is recorded in the Register of Members or in the Register of beneficial owners maintained by the depositories as on the cut-off date only shall be entitled to avail the facility of remote e-Voting as well as voting during the AGM.
- The cut-off date for determining the eligibility of Members to vote by electronic means or at the AGM is Tuesday, July 23, 2024.
- The manner of e-Voting remotely for Members holding shares in dematerialized mode or physical mode and for members who have not registered their email addresses is provided in the Notice of the 83<sup>rd</sup> AGM.
- Any person who acquires shares of the Company and becomes shareholder of the Company after sending the Notice of the AGM and holding shares as of cut-off date, may obtain the login ID and password by sending a request at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in). However, if a person is already registered with NSDL for remote e-Voting then existing user ID and password can be used for casting vote.
- Members who have not cast their vote through remote e-Voting shall be allowed to vote at the ensuing AGM through e-Voting system. Members who have cast their vote by e-Voting shall not be entitled to cast their vote again at the AGM, however, such Members will be entitled to attend the AGM.
- The Register of Members and Share Transfer books of the Company will remain closed from Wednesday, July 24, 2024 to Tuesday, July 30, 2024 (both days inclusive) for the purpose of the AGM.
- The Annual & ESG Report can be downloaded from the Company's website [www.colgatepalmolive.co.in](http://www.colgatepalmolive.co.in) and on [www.evoting.nsdl.com](http://www.evoting.nsdl.com).
- For detailed instructions pertaining to e-Voting and joining the Meeting through VC/OAVM, Members may refer to the Notice of the 83<sup>rd</sup> AGM. Members who need assistance before or during the AGM or queries relating to e-voting can contact the NSDL official Ms. Prajakta Pawle (Executive), at email ID: [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in) or call on 022 4886 7000.

The results of the e-Voting along with the Scrutinizers' Report shall be placed on the Company's website and on the website of NSDL. The Company shall simultaneously forward the results to the BSE Limited and National Stock Exchange of India Limited where the equity shares of the Company are listed.  
For Colgate-Palmolive (India) Limited  
Sd/-  
Sunder Sharma  
Whole-time Director - Legal & Company Secretary  
FCS No: 8913  
Place: Mumbai  
Date: July 02, 2024  
DIN: 02731373

**Public Notice**  
TO WHOMSOEVER IT MAY CONCERN  
CIN: L74999KL1920PLC001389  
Registered Office: Aspinwall House, TC No.24/2269 (7), Kawdiar, Kuravankonam Road, Kawdiar, Thiruvananthapuram - 695 003, Ph:0471-2738900  
Website: [www.aspinwall.in](http://www.aspinwall.in) e-mail: [investors@aspinwall.in](mailto:investors@aspinwall.in)

Sl. No.	Name of the Shareholders	Folio No.	Certificate No.	Distinctive Numbers	Total Number of Shares & Face Value
1.	Minaxi Pankaj Pankaj Gordhandas	M000513	12443 22417 42908 - 42909 89648 - 89651 272357	2030582 - 2030621 3795647 - 3795686 8323177 - 8323256 15013468 - 15013627 24576195 - 24576504	460 Equity Shares in 10/- Paid Up

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates. Any person who has any claim in respect of the said share certificates should lodge such claim with the Company or its Registrar and Transfer Agents Link Intime India Pvt. Ltd., Kary Address: C 101, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai, Maharashtra, 400083 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificates.  
Place: Mumbai  
Date: 3.07.2024  
Minaxi Pankaj & Pankaj Gordhandas  
Name of Shareholder

**GIC HOUSING FINANCE LTD.**  
YOUR ROAD TO A DREAM HOME  
(CIN L65922MH1989PLC054583)  
Reg. Off.: National Insurance Building, 6th Floor, 14, Jamshedji Tata Road, Churchgate, Mumbai - 400020. | Tel No: 022- 43041900.  
Email: [corporate@gichf.com](mailto:corporate@gichf.com), [investors@gichf.com](mailto:investors@gichf.com) | Website: [www.gichf.com](http://www.gichf.com)

**NOTICE OF 34<sup>th</sup> ANNUAL GENERAL MEETING, INFORMATION OF E-VOTING INCLUDING REMOTE E-VOTING AND RECORD DATE**  
**NOTICE** is hereby given that the 34<sup>th</sup> Annual General Meeting ("AGM") of the members of the Company is scheduled to be held on Wednesday, July 31, 2024 at 11.30 a.m. through Video Conference ("VC")/Other Audio Visual Means ("OAVM") without physical presence of the members at a common venue, in compliance with the provisions of the Companies Act, 2013 and rules made thereunder read with General Circular number 09/2023 dated September 25, 2023 issued by MCA and SEBI circular dated October 7, 2023 (collectively referred as relevant circulars) to transact the business(es) as set out in the Notice convening the AGM.

Notice is further given that, pursuant to the provisions of the Section 91 of the Companies Act, 2013 and Rules thereof, the Register of Members and Share Transfer Books of the Company will remain closed on Friday, June 28, 2024 for determining entitlement of the members for the Dividend payment.

Pursuant to the relevant circulars read with provisions of Section 108 and other applicable provisions, if any, of the Companies Act, 2013 and the Companies (Management and Administration) Rules, 2014, as amended and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide to its members, facility to exercise their right to vote on resolutions proposed to be passed in the AGM, by electronic means (e-voting & remote e-voting). The Company has engaged the services of M/s. KFin Technologies Limited (RTA) as the Authorised Agency to provide e-voting facilities. The details pursuant to the provisions of the Companies Act, 2013 and Rules thereof are as under:  
1. Date of completion of sending of Notice of AGM: July 02, 2024 (Tuesday).  
2. The remote e-voting period commences on Saturday, July 27, 2024 (9.00 a.m. IST) and ends on Tuesday, July 30, 2024 (5.00 p.m. IST).  
3. The voting through electronic mode shall not be allowed beyond 5.00 p.m. on Tuesday, July 30, 2024.  
4. The Cut-off date for the purpose of remote e-voting will be July 24, 2024 (Wednesday).  
5. Any person, who becomes Member of the Company after dispatch of Annual Report may obtain the User ID and Password by sending a request at [evoting@kfin.tech](mailto:evoting@kfin.tech).  
6. In case of any query pertaining to e-voting, please visit [www.kfintech.com](http://www.kfintech.com) or you may also contact our RTA Officer - Mr. Anil Dalvi / Mr. Nagesh Gow, Selenium Tower B, Plot No. 31 & 32, Gachibowli, Financial District, Hyderabad 500 032. E-mail ID [anildalvi@kfintech.com](mailto:anildalvi@kfintech.com) / [gow.nagesh@kfintech.com](mailto:gow.nagesh@kfintech.com) Phone: +91 40 6716 1631 / 40 67161503.  
7. The Notice of the AGM, along with the procedure for e-voting has been sent to all the Members by prescribed mode and the same is also available on the website of the Company at [www.gichf.com](http://www.gichf.com) and on the website of RTA at [www.kfintech.com](http://www.kfintech.com).

For GIC Housing Finance Limited  
Sd/-  
Nutan Singh  
Group Head & Company Secretary  
Place : Mumbai  
Date : July 03, 2024

**MANGALAM CEMENT LTD.**  
CIN: L26943RJ1976PLC001705  
Regd. Office: P.O. Aditya Nagar-326520, Morak, Distt. Kota (Rajasthan)  
Phone: 07459-233127; Fax: 07459-232036  
E-mail: [shares@mangalacement.com](mailto:shares@mangalacement.com); Website: [www.mangalacement.com](http://www.mangalacement.com)

**NOTICE OF 48TH ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCE ("VC") / OTHER AUDIO VISUAL MEANS ("OAVM"), NOTICE OF BOOK CLOSURE & DIVIDEND**

**NOTICE** is hereby given that the 48th Annual General Meeting (48th AGM) of the Members of the Company will be held on **Saturday, the 27th July, 2024 at 2:00 P.M., Indian Standard Time ("IST")** through Video Conference ("VC") / Other Audio Visual Means ("OAVM") facility without the physical presence of the Members at a common venue in compliance with the applicable provisions of the Companies Act, 2013 and Rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with General Circular Nos. 14/2020 dated 8th April, 2020, No. 17/2020 dated 13th April, 2020, No. 20/2020 dated 5th May, 2020, No. 02/2021 dated 13th January, 2021, No. 21/2021 dated 14th December, 2021, No. 2/2022 dated 5th May, 2022, No. 10/2022 dated 28th December, 2022 and No. 09/2023 dated 25th September, 2023, ("MCA Circulars") has allowed Companies to convene their Annual General Meeting and Securities and Exchange Board of India vide its Circular Nos. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated 12th May, 2020, SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated 15th January, 2021, SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated 13th May, 2022, SEBI/HO/CFD/PoD 2/P/CIR/2023/4 dated 5th January, 2023 read with Master Circular No. SEBI/HO/CFD/PoD2/CIR/P/2023/120 dated 11th July, 2023 and SEBI Circular No. SEBI/HO/CFD/CFDPoD-2/P/CIR/2023/167 dated 7th October, 2023 respectively, issued by the Securities and Exchange Board of India ("SEBI Circulars").

In accordance with the MCA Circulars and the SEBI Circulars, the Notice of the 48th AGM and the Annual Report for the Financial Year 2023-24 will be sent by email to all those Members, whose email addresses are registered with the Company or with their respective Depository Participants ("Depository"). Members can join and participate in the 48th AGM through VC/OAVM facility only. The instructions for joining the 48th AGM and the manner of participation in the remote electronic voting or casting vote through the e-voting system during the 48th AGM are provided in the Notice of the 48th AGM. Members participating through the VC/OAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013. The Company has made arrangement with National Securities Depository Limited (NSDL) for facilitating voting through electronic means, as the authorized agency. The facility of casting votes by a member using remote e-Voting system as well as venue voting on the date of the AGM will be provided by NSDL. The Notice of the 48th AGM and the Annual Report will also be available on Company's website i.e. [https://www.mangalacement.com/finance\\_new.php](https://www.mangalacement.com/finance_new.php), National Securities Depository Limited ("NSDL") website <https://www.evoting.nsdl.com> and websites of Stock Exchanges (BSE Limited: [www.bseindia.com](http://www.bseindia.com) and National Stock Exchange of India Limited: [www.nseindia.com](http://www.nseindia.com)).

**In case you have not registered your e-mail address with the Company/Depository, please follow below instructions for registration of email id for obtaining Annual Report and login details for e-voting:**

- Members holding shares in physical mode** are requested to send **Form ISR-1, SH-13, ISR-2** (if signature is not match with Company's record) to the registered office of the Registrar and Share Transfer Agent (RTA) of the Company i.e. MAS Services Ltd, T-34, 2nd Floor, Okhla Industrial Area Phase-II, New Delhi-110020 for receiving the Annual Report 2023-24, remote e-voting instructions and User ID & Password.
- Members holding shares in demat form** are requested to register/update email id with your Depository Participant ("DP") and generate password as procedure given in e-voting instructions as above.
- In terms of SEBI circular dated 9th December, 2020 on e-Voting facility provided by Listed Companies, individual shareholders holding securities in demat mode are allowed to vote through their demat account maintained with Depositories and Depository Participants. Shareholders are required to update their mobile number and email ID correctly in their demat account in order to access e-Voting facility.

**Book Closure**  
The Register of Members and Share Transfer Books of the Company shall remain closed from **Sunday, 21st July, 2024 to Saturday, 27th July, 2024 (both days inclusive)** for the purpose of payment of dividend, if any, approved by the Members.

**Payment of Dividend**  
The dividend, as recommended by the Board of Directors, if approved at the AGM, will be paid on or after Wednesday, 31st July, 2024 to those Members, whose names are registered in the Company's Register of Members:

- To all Beneficial Owners in respect of shares held in dematerialized form as per the data as may be made available by the Depositories, as of close of business hours on **Saturday, 20th July, 2024.**
- To all Members in respect of shares held in physical form after giving effect to valid transmission or transportation requests lodged with the Company as of the close of business hours on **Saturday, 20th July, 2024.**

SEBI vide its Circular No. SEBI/HO/MIRSD/MIRSD\_RTAMB/PIR/2021/655 dated 3rd November, 2021 (subsequently amended by Circular Nos. SEBI/HO/MIRSD/MIRSD\_RTAMB/PIR/2021/687 dated 14th December, 2021, SEBI/HO/MIRSD/MIRSD-PoD-1/P/CIR/2023/37 16th March, 2023 and SEBI/HO/MIRSD-PoD-1/P/CIR/2023/181 17th November, 2023) has mandated that with effect from 1st July, 2024, dividend to security holders (holding securities in physical form), shall be paid only through electronic mode. Such payment shall be made only after furnishing the PAN, contact details including mobile number, bank account details and specimen signature if already not registered with the company.

**TDS on Dividend**  
Members may note that pursuant to the Income Tax Act, 1961, as amended by the Finance Act, 2020, dividend income has become taxable in the hands of the Members with effect from 1st April, 2020 and therefore, the Company shall be required to deduct tax at source (TDS) at the prescribed rates from dividend payable to Members. For the prescribed rates for various categories, Members are requested to refer to the Finance Act, 2024. In order to enable the Company to determine the appropriate TDS rate as applicable, Members are requested to submit documents in accordance with the provisions of the Act on or before **20th July, 2024, 11.00 A.M. by e-mail at [shares@mangalacement.com](mailto:shares@mangalacement.com)**. A separate communication providing detailed information w.r.t. deduction of tax at source on dividend distribution including action required from members has been already circulated to members and is available on the website of the Company at <https://www.mangalacement.com/others.php>.

For Mangalam Cement Limited  
Sd/-  
Pawan Kumar Thakur  
Company Secretary & Compliance Officer  
Place: Morak  
Date: 03.07.2024

**ASPINWALL AND COMPANY LIMITED**  
CIN: L74999KL1920PLC001389  
Registered Office: Aspinwall House, TC No.24/2269 (7), Kawdiar, Kuravankonam Road, Kawdiar, Thiruvananthapuram - 695 003, Ph:0471-2738900  
Website: [www.aspinwall.in](http://www.aspinwall.in) e-mail: [investors@aspinwall.in](mailto:investors@aspinwall.in)

**NOTICE OF THE 104<sup>th</sup> ANNUAL GENERAL MEETING**

Notice is hereby given that:

- The 104<sup>th</sup> Annual General Meeting of the members of Aspinwall and Company Limited is scheduled to be held on Thursday, July 25, 2024 at 11 A.M. through Video Conferencing or Other Audio Visual Means (VC), in compliance with the General Circular Numbers 20/2020, 17/2020 & 14/2020 and other related circulars issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India (SEBI) without the physical presence of members at a common venue.
- In Compliance with the Circulars, electronic copies of the Notice of the AGM and Annual Report for the FY 2023-24 has been sent on July 02, 2024, through electronic mode only, to all the members whose email ids are registered with the Company/ Depository Participant(s). These documents are also available in the website of the Company [www.aspinwall.in](http://www.aspinwall.in).
- The electronic voting period shall commence on July 22, 2024 at 09:00 A.M and ends on July 24, 2024 at 05:00 P.M. The electronic voting facility will be disabled by CDLS for voting thereafter. During this period the Shareholders of the Company, holding shares either in physical form or dematerialized form, as on the cut-off date of July 18, 2024, may cast their vote electronically. In case you have any issues or queries regarding e-voting, you may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at [www.evotingindia.com](http://www.evotingindia.com) under help section or write an e-mail to [helpdesk.evoting@cdslindia.com](mailto:helpdesk.evoting@cdslindia.com).
- Pursuant to Section 91 of the Companies Act, 2013, it is hereby informed that the Share Transfer Books and the Register of Members shall be closed from July 19, 2024 till July 25, 2024 (both days inclusive) for the purpose of the AGM and payment of Dividend.

For ASPINWALL AND COMPANY LIMITED  
Sd/-  
Neejar R Varma  
Company Secretary  
Thiruvananthapuram  
Date: 03/07/2024

**FORM G**  
INVITATION FOR EXPRESSION OF INTEREST FOR  
**INFRA DREDGE SERVICES PRIVATE LIMITED OPERATING IN DREDGING INDUSTRY**  
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN/ CIN/ LLP	Infra Dredge Services Private Limited PAN: AABC91989A CIN: U53090MH2006PTC164347
2.	Address of the registered office	Room no 1101, 8 wing, Mount Everest Bldg, near IMAAX Adlabs, 9 Bhakti Park, Wadala East, Mumbai City, Mumbai, Maharashtra, India, 400037.
3.	URL of website	N.A.
4.	Details of place where majority of fixed assets are located	N.A.
5.	Installed capacity of main products/ services	Was engaged in Dredging Services Corporate Debtor is non - operational since 2014
6.	Quantity and value of main products/ services sold in last financial year	Operating income of Corporate Debtor for the FY. 18-19 is nil.
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Mail to <a href="mailto:infraadredge.cirp@gmail.com">infraadredge.cirp@gmail.com</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Website: <a href="http://sarvi.com/running-cases.php">http://sarvi.com/running-cases.php</a> . Email: <a href="mailto:infraadredge.cirp@gmail.com">infraadredge.cirp@gmail.com</a>
10.	Last date for receipt of expression of interest	18-07-2024
11.	Date of issue of the provisional list of prospective resolution applicants	24-07-2024
12.	Last date for submission of objections to the provisional list	29-07-2024
13.	Date of issue of final list of Prospective Resolution Applicants	03-08-2024
14.	Date of issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants.	03-08-2024
15.	Last date for submission of resolution plans	02-09-2024
16.	Process email id to submit EOI	Mail to <a href="mailto:infraadredge.cirp@gmail.com">infraadredge.cirp@gmail.com</a> And in the manner mentioned in detailed EOI.

Date: 03-07-2024  
Place: Navi Mumbai  
SD/- SSARVI Resolution Services LLP,  
Through Authorized Signatory Mr. Prashant Jain  
Registration No.: IBBI/PE-0144/PPA-1/2022-23/50008 Resolution Professional of  
Infra Dredge Services Private Limited, AFA valid till 06th December, 2024  
Correspondence Address: B610, BSEL Tech Park, Sector 30A, Opposite Vashi Railway Station, Vashi, Navi Mumbai 400703 Email id: [infraadredge.cirp@gmail.com](mailto:infraadredge.cirp@gmail.com)

**A.V.THOMAS AND COMPANY LIMITED**  
CIN: U51109KL1935PLC000024  
Registered Office: W-21/674, Beach Road, Alappuzha 688012  
E-mail: [avt.alapuzha@gmail.com](mailto:avt.alapuzha@gmail.com), Website: [www.avthomas.in](http://www.avthomas.in)  
Tel: 0477-2243624, 2243625

**NOTICE OF THE 89<sup>th</sup> ANNUAL GENERAL MEETING, E-VOTING AND BOOK CLOSURE**

Notice is hereby given that the 89<sup>th</sup> Annual General Meeting (AGM) of AV Thomas and Company Limited ("the Company") will be held through Video Conference ("VC")/Other Audio-Visual Means ("OAVM") on Thursday, the **25<sup>th</sup> July, 2024 at 11.00 A.M. (IST)** in compliance with provisions of the Companies Act, 2013 and the Rules made thereunder to transact the businesses as set out in the notice of AGM, sent to the members by email.  
In accordance with the frame work provided in the Ministry of Corporate Affairs ("MCA") circular nos. 14/2020 and 17/2020 dated April 8, 2020, April 13, 2020 respectively, in relation to "Clarification on passing of ordinary and special resolutions by companies under the Companies Act, 2013 and the rules made thereunder on account of the threat posed by Covid-19", circular no. 20/2020, 02/2021 dated May 5, 2020, January 13, 2021, May, 05, 2022, Circular No.10/22 dated 28.12.2022 and Circular No.09/2023 dated 25th September, 2023, respectively in relation to "Clarification on holding of annual general meeting (AGM) through video conferencing (VC) or other audio visual means (OAVM)" (collectively referred to as "MCA Circulars") and permitted the holding of the Annual General Meeting ("AGM") through VC / OAVM, without the physical presence of the Members at a common venue. In compliance with the MCA, Circulars, the AGM of the members of the Company is being held through VC / OAVM.

Members may further note that in pursuance of above stated circulars, the Notice of the 89<sup>th</sup> AGM and Annual Report for the Financial Year 2023-24, will be sent through electronic mode to those shareholders who have registered their e-mail addresses with the Company/ Cameo Corporate Services Limited (RTA) or their respective Depositories (NSDL/CDLS). Notice is further given pursuant to Section 91 of the Companies Act, 2013 (including rules) that the Register of Members & Share transfer books will remain closed from **Friday, 19<sup>th</sup> July, 2024 to Thursday, 25<sup>th</sup> July, 2024 (both days inclusive)** for the purpose of Annual General Meeting of the Company. Shareholders holding shares in physical mode are requested to furnish their email addresses and mobile numbers with the company's Registrar and Share Transfer Agent (RTA) at [investor@cameoindia.com](mailto:investor@cameoindia.com). Shareholders may note that the Board of Directors in their meeting held on 11.06.2024 has recommended a final dividend of Rs.200/- per equity share (2000%). The record date for the purposes of final dividend for the Financial Year 2023-24 will be the **Thursday, 18<sup>th</sup> July, 2024**. The final dividend, once approved by the shareholders in the ensuing AGM will be paid on or before **24<sup>th</sup> August, 2024**, electronically through various online transfer modes to those shareholders who have updated their bank account details. For shareholders who have not updated their bank account details, demand drafts/Cheque will be sent out to their registered addresses. To avoid delay in receiving the dividend, Shareholders are requested to update their KYC with their depositories (where shares are held in dematerialized mode) and with the Company's Registrar and Share Transfer Agent (where the shares are held in physical mode) to receive the dividend directly into their bank account on the payout date.  
The Annual Report along with the Notice of AGM is available on the Company's website [www.avthomas.in](http://www.avthomas.in) and also available on the website of the Central Depository Services (India) Limited (CDSL) viz. [www.evotingindia.com](http://www.evotingindia.com). The Company has provided its shareholders, remote e-voting facility in terms of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and amendments thereto. The Company has engaged the services of Central Depository Services (India) Limited (CDSL) to provide the e-voting facility.

Members are informed that:

- The Cut-off date to determine eligibility to cast vote by electronic voting is Thursday, the **18<sup>th</sup> July, 2024**.
- The e-voting period shall be open for three (3) days, **commencing at 9.00A.M. (IST) on Monday, the 22<sup>nd</sup> July, 2024 and ending at 5.00 P.M. (IST) on Wednesday, the 24<sup>th</sup> July, 2024** for all the Shareholders, whether holding shares in physical form or in dematerialized form. The e-voting module shall be disabled by CDSL for voting thereafter.
- A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date only shall be entitled to avail the facility or remote e-voting as well as voting in the general meeting. Remote e-voting shall not be allowed beyond the said date and time.
- The Members who have not cast their votes by remote e-voting can exercise their voting right during the AGM. A member may participate in the meeting even after exercising his right to vote through remote e-voting, but shall not be entitled to cast their vote again.
- A person, who acquires shares and becomes shareholder of the Company after despatch of the notice and holding shares as of the cut-off date can do remote e-voting by obtaining the login ID and Password by sending an email to [helpdesk.evoting@cdslindia.com](mailto:helpdesk.evoting@cdslindia.com). If the Shareholder is already registered with CDSL for e-voting the Shareholder can use the existing User ID and Password for casting their votes through remote e-voting.
- The Company has appointed M/s. V Suresh, Practising Company Secretary, Chennai (C.P.No. 6032) and falling him Mr. Udaya Kumar K.R., Partner of M/s. V. Suresh Associates, Practising Company Secretaries as the Scrutinizer to scrutinize the e-voting process and voting during the AGM in a fair and transparent manner.

For detailed instruction pertaining to e-voting, members may please refer to the section 'e-voting instructions' in notice of the Annual General Meeting. In case of queries or grievances pertaining to e-v

## पावसाळी पर्यटनात अतिउत्साहाचा महापूर

पावसाळा सुरू झाला की, वर्षा पर्यटनाला मोठाच जोर चढतो. जोडून येणाऱ्या मुझ्या हा पर्यटकांसाठी महत्त्वाचा कालावधी ठरतो. त्यातही आषाढ किंवा जुलै, ऑगस्ट महिन्यांमध्ये पावसाळी पर्यटनालाही महापूर आल्यासारखी परिस्थिती असते. परंतु सध्या या पर्यटनासंबंधात योग्य ती दक्षता घेतली जात नसल्याने अनेक दुर्घटना घडत आहेत. एकट्या रायगड जिल्ह्यात अगदी चक्र उन्हाळ्याच्या म्हणजे मे महिन्यातमुझ्या सहज म्हणून भटकंतीला गेलेल्या परंतु योग्य ती खबरदारी न घेतल्याने या काळामध्ये पाण्यात बुडून मृत्युमुखी पडण्याच्या तेरा घटना घडल्या. त्यामध्ये तेरा जणांचा मृत्यूही झाला परंतु जर का मे, जून या दोन्ही महिन्यांमधल्या घटनांचा विचार केला तर महाराष्ट्रात जवळपास चाळीस जणांचे बळी गेले. आता लोणावळ्याच्या भूशी डॅममध्ये चार ते पाच जणांचे कुटुंब पर्यटनासाठी गेले आणि पाण्याच्या वेगाचा अंदाज आला नाही. शिवाय वरून कोसळणाऱ्या पावसाचे प्रमाणही वाढले. ज्यामध्ये दोन लहान मुलं मृत्युमुखी पडली. दरवर्षी पावसाळी पर्यटनामध्ये कुठे ना कुठे दुर्घटना घडत राहतात. जिथे हमखास गर्दी होण्याची शक्यता असते तिथे त्या त्या ठिकाणाच्या प्रशासनाकडून काही खबरदारीच्या उपाययोजना केल्या जातात. तरीदेखील अनेक ठिकाणी पोलिसांच्या किंवा प्रशासन यंत्रणेच्या नजरा चुकवून पर्यटक आपली हौस भागवतात. त्यावेळी मात्र जर योग्य ती खबरदारी घेतली गेलेली नसेल तर त्याचे बरेच दुष्परिणाम सहन करावे लागतात. पावसाळी पर्यटन हा आनंद देणारा भाग जरी असला किंवा वर्षभरातल्या आपापल्या व्यवसाय किंवा इतर कामातून वेळ काढून विरंगुळा जरी अनुभवला जात असला तरी त्यातला अतिउत्साह हा धोकादायक ठरतो. आश्चर्याची गोष्ट एवढीच आहे की, दरवर्षी या दुर्घटना घडत असतात. ज्याठिकाणी त्याचे प्रमाण जास्त आहे. त्याची जाणीवदेखील अनेकांना असते. परंतु तिथे जमणारी गर्दी आणि जोखीम स्वीकारून अनेक लोक पर्यटनाचा सोस पूर्ण करतात.

### निष्काळजीपणाचे परिणाम

पावसाळी पर्यटनातून विनाकारण घडणारा हा दुर्घटनांचा महाप्रलय थांबवला पाहिजे. विशेषतः या ठिकाणी पर्यटकांची गर्दी होते आणि जिथे केवळ निष्काळजीपणामुळे या घटना घडतात. तिथे पर्यटकांना बंदी घालणे हाच एकमेव पर्याय शिल्लक राहतो. कारण यासंदर्भात वारंवार सूचना देऊन जर काहीच परिणाम होत नसेल तर कठोर उपाययोजना गरजेच्या ठरतात. पावसाळ्यात काही काळासाठी आनंद मिळवण्याऐवजी जर कायमस्वरूपी दुःख ओढवून घेण्याचे प्रकार जेव्हा घडतात तेव्हा या अतिउत्साहाला किंवा अनावश्यक आनंदाला रोखण्याशिवाय दुसरा मार्ग उरत नाही. योग्य त्या काळजीचा किंवा खबरदारीचा अभाव किती मोठी जोखीम ओढवणारा ठरतो. सरकारने खबरदारीच्या केवळ सूचना देऊन थांबू नये. तर प्रत्यक्ष पर्यटकांच्या उत्साहाला आवर घालण्याचा कसोशीने प्रयत्न करावा. महाराष्ट्राच्या अनेक भागांत निश्चितच अतिशय उत्तम दर्जाची निसर्गसुंदर पर्यटन स्थळे आहेत. पावसाळ्यात तिथे जाण्याचा मोह

होणे अतिशय स्वाभाविक ठरते. पश्चिम महाराष्ट्राचा विचार केला तर पुणे जिल्हा किंवा जवळपास सगळा पश्चिम महाराष्ट्राबरोबर कोकणातला निसर्गरम्य परिसरसुद्धा पर्यटकांना आकर्षित करतो. मुंबईकरांना सोयीचा ठरणारा लोणावळ्याचा किंवा माळशेजचा परिसर पर्यटकांनी तुडुंब भरलेला असतो. सर्वस्वी वैयक्तिक आनंदासाठी प्रत्येकाने निवडलेले हे पर्यटन स्थळ म्हणजे ही प्रत्येकाची जबाबदारी ठरते. परंतु यातला महत्त्वाचा भाग असा असतो की ही स्थळं पर्यटकांना पूर्ण माहितीची नसतात. कुठला भाग धोक्याचा आहे किंवा कुठल्या भागात कोणत्या काळात कोणत्या वेळेत कुठे गेले तर ते सोयीचे असते. याची पुरेशी माहिती नसते. केवळ पर्यटकांचा लोंढा तिकडे जातो आहे म्हणूनही गर्दी होते. तरणाईचा जल्लोष आणि अतिआत्मविश्वासाने जोखीम ओढवून घेतली जाते. कारण ही स्थळं पुरेशी माहिती नसल्याने परिस्थिती केव्हा हाताबाहेर जाईल याचादेखील अंदाज येत नाही. लोणावळ्याजवळच्या भूशी डॅममध्ये घडलेला हा प्रकार हा अशाच उत्साहाचा आणि त्या परिसरातील माहिती नसण्याचा प्रकार म्हणावा लागतो. म्हणूनच या पर्यटनामध्ये अधिक जबाबदारी ही पर्यटकांवरच येऊन पडते.

### तंत्रज्ञानाचा वापर हवा

महाराष्ट्राचा विचार केला तर पावसाळ्याच्या काळात वाढणारी पर्यटकांची संख्या जर लक्षात घेतली तर सरकारी व्यवस्थेवरही बऱ्यापैकी जबाबदारी येऊन पडते. अनेक ठिकाणाहून सुट्टीच्या काळात आपापल्या गाड्या घेऊन पर्यटक बाहेर पडतात. आणि मग ठिकठिकाणी होणारे ट्रॅफिक जामपासून ते लोणावळ्यासारख्या ठिकाणी अनेक प्रकारच्या गैरव्यवस्था होण्यापर्यंत अनेक गोष्टी घडतात. आणि व्यवस्थेवर बराच ताण निर्माण होतो. पोलीस यंत्रणेला अधिक लक्ष द्यावे लागते. अधिक फौजफाटा तैनात करावा लागतो. खरे तर आता तंत्रज्ञानाचे युग आले. सरकारने या सगळ्या पर्यटकांना मार्गदर्शन करेल अशा प्रकारच्या ॲपची निर्मिती करावी आणि कुठल्या ठिकाणी पर्यटकांनी जावं किंवा जाऊ नये किंवा कुठल्या पर्यटनस्थळी कोणत्या प्रकारची धोकादायक परिस्थिती आहे याची ऑनलाईन माहिती या ॲपमधून उपलब्ध करून द्यावी. अगदी हवामान खात्याशी संपर्क ठेवून कुठल्या पर्यटन स्थळावर पावसाचे प्रमाण काय राहणार आहे हेदेखील या ॲपवरून सांगता येऊ शकते. विशेषतः जी महत्त्वाची पर्यटन स्थळं आहेत तिथली माहिती एकत्रितपणे या ॲपवर उपलब्ध झाली. आणि तीदेखील पोलीस नियंत्रण कक्षाकडून अधिकृतपणे दिली गेली तर पर्यटकांना आपल्या पर्यटन सहलींचेदेखील नियोजन करणे सोपे होऊ शकेल. तंत्रज्ञानाचा अधिकाधिक वापर करून अनेक प्रकारच्या सोयीसुविधा उपलब्ध करून देणे सध्या सहज शक्य झाले आहे. जसे गणेशोत्सव किंवा मोठ्या उत्सव काळात पोलिसांकडून किंवा शासकीय यंत्रणांकडून व्यवस्था निर्माण केल्या जातात आणि लोकांना आधीच माहिती देण्याचा प्रयत्न होतो. याचा उपयोगही होतो. येणाऱ्या काळात अशाच रीतीने पावसाळी पर्यटनाच्या दुर्घटना टाळता येऊ शकतील.

### सुविचार

### विलास कोळेकर

खंडाळा, रत्नागिरी. मोबा.९४२२४२०६९९

राग ही एक अशी आग आहे जी इतरांचे नुकसान करो वा न करो, तिला धारण करणाऱ्याचे नुकसान नक्कीच करते.

### पंचांग

बुधवार ३ जुलै, २०२४

शक १९४६ क्रोधीनामसंवत्सर



ज्येष्ठ कृष्ण द्वादशी/त्रयोदशी  
नक्षत्र : रोहिणी

रवी उदय - ०६-०७

--: जम्भराशी :-

रवी अस्त - १९-१९

००-०१ ते २४-०० वृषभ

प्रदोष : संत निवृत्तीनाथ महाराज पुण्यतिथी

मुद्रक, प्रकाशक **सौ. जयश्री रमाकांत खाडिलकर-पांडे** यांनी हे दैनिक नवाकाळ ऑफिस आणि नवाकाळ प्रेस कार्यालय (१) दंगत मीडिया प्रा.लि., पत्ता: प्लॉट नं. २२, दिवा एम.आय.डी.सी, टाईपीट इंडस्ट्रीयल एरिया, विष्णू नगर, दिवा, नवी मुंबई -४००७०८. २) एलिनट ऑफसेट प्रिंटर्स प्रा.लि., पत्ता: प्लॉट नं.एफ ७-१ आणि एफ ७-२/२, एम.आय.डी.सी, शिरोली इंडस्ट्रीयल एरिया, शिरोली गाव, ता.हातकणंगले, जिल्हा कोल्हापूर - ४९६२२२ येथे छापून घेतले व नवाकाळ विल्डिंग, १३ नवाकाळ पथ, खाडीलकर रोड, मिरगाव, मुंबई -४००००४ येथे प्रिंटवून केले.  
संपादक : **रोहित रमाकांत पांडे**  
संपर्क : संपादक विभाग : ८६५२२०९४४०, जाहिरात विभाग : ८९०८९९६४२३, ८९०८९९६४२९, छांट्या जाहिराती: ८४२२८९७४४५. वितरण विभाग : ९५९४९३६४४९ ई-मेल navakal.1923@gmail.com 'नवाकाळ ऑफिस व नवाकाळ प्रेस'चे प्रकाशन दैनिक 'नवाकाळ' आर.एन.आय.क्र.९८९४/५७ स्थापना ७ मार्च १९२३/ फाल्गुन वद्य ५ शके १८४४

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## चाॅकलेट डोनट्स

★ साहित्य - दोन कप मैदा, १/४ कप बटर, मीठ चिमूटभर, तीन टेबलस्पून पिठीसाखर, एक टीस्पून यीस्ट, ३/४ कप दूध किंवा आवश्यकतेनुसार घालून मळून घ्या. नंतर तेलाच्या हाताने पीठ चांगलं मळून घ्या. आता हलक्या हाताने मैदा शिंपडून जाडसर लाटून घ्या. मग डोनट करतऱ्या सहाय्याने कट करून घ्या. हे डोनट एका पसरट ताटात घेऊन त्यावर मैदा शिंपडून ठेवा. त्यावर बटर पेपर किंवा साधा पेपर झाकून ठेवा. अगदी दहा मिनिटांसाठी (प्रीव्हिंगसाठी) झाकून ठेवावे लागतात. मग कढईत तेल तापवून मध्यम आचेवर डोनट्स दोन्ही बाजूने हलक्या तांबूस रंगाचे तळून घ्या. तयार डोनट्सची वरची बाजू वितळलेल्या चाॅकलेटमध्ये घोलवून घ्या. तसंच २ ते ३ मिनिटांसाठी ठेवून घ्या किंवा गरमागरम सर्व्हे केले तरी उत्तम! सजावट आपल्या आवडीप्रमाणे करू शकता.

★ टिप्स - डोनट्स आकाराने रुपट होतात. थोडक्यात (यीस्ट असल्यामुळे) वरच्या बाजूने वाढतात. त्यामुळे पेपर असा ठेवा की, ते त्याला चिटकणार नाहीत.

इंडोनेशियात सुरू असलेल्या आशिया ज्युनियर बॅडमिंटन चॅम्पियनशिपमध्ये एक हृदय पिळवटून टाकणारी घटना घडली. चीन आणि जपान यांच्यात सामना सुरू होता. या सामन्यात चीनकडून झँग झिजी खेळत होता, तर जपानकडून काझुमा कावाना कोर्टवर होता. सामन्यादरम्यान चीनचा खेळाडू अचानक कोर्टवर कोसळला आणि यानंतर त्याचा मृत्यू झाला. या घटनेचा व्हिडिओ सोशल मीडियावर तुफान व्हायरल होत असून रविवारी (३० जून) संध्याकाळी उशिरा चीनचा झँग झिजी आणि जपानचा काझुमा कावाना यांच्यात आशिया ज्युनियर बॅडमिंटन चॅम्पियनशिपचा एकेरी सामना खेळला जात होता. पहिला गेम ११-११ असा बरोबरीत असताना झँग अचानक जमिनीवर पडला. आधी त्याच्यावर कोर्टवरच उपचार करण्यात आले आणि नंतर अॅम्ब्युलन्सने त्याला हॉस्पिटलमध्ये नेले. परंतु त्याचा जीव वाचवता आला नाही आणि त्याचा मृत्यू झाला.

## झिम्बाब्वे दौऱ्यासाठी भारतीय संघ जाहीर साई सुदर्शन, हर्षित राणा, जितेशला संधी

५ टी-२० सामन्यांच्या मालिकेसाठी झिम्बाब्वे दौऱ्यावर जाणाऱ्या भारतीय संघाची घोषणा करण्यात आली आहे. मात्र संजू सॅमसन, शिवम दुबे व यशस्वी जैस्वाल यांना वगळण्यात आले असून, त्यांच्या जागी पहिल्या २ सामन्यांसाठी साई सुदर्शन, जितेश शर्मा व हर्षित राणा संधी देण्यात आली आहे.



नवी दिल्ली - भारत विरुद्ध झिम्बाब्वे यांच्यात पाच सामन्यांची टी-२० मालिका होणार आहे. ही मालिका ६ जुलैपासून सुरू होणार आहे. १४ जुलैपर्यंत ही पाच सामन्यांची मालिका असणार आहे. या मालिकेसाठी टीम इंडियाची धुरा शुभमन गिलच्या खांद्यावर टाकण्यात आली आहे. या मालिकेसाठी भारतीय संघाची घोषणा करण्यात आली आहे. मात्र पहिल्या दोन सामन्यांसाठी आता काही महत्त्वपूर्ण बदल करण्यात आले आहेत. माईडणार नाही. याचाच विचार करून बीसीसीआयने या

तिघांच्या जागी पहिल्या दोन सामन्यांसाठी साई सुदर्शन, जितेश शर्मा आणि हर्षित राणा यांची निवड केली आहे. झिम्बाब्वे विरुद्ध पहिला सामना ६ जुलै आणि दुसरा सामना ७ जुलैला होणार आहे. त्यानंतर तिसरा सामना १० जुलैला होणार आहे. तिसऱ्या सामन्यापूर्वी संजू सॅमसन, यशस्वी जयस्वाल आणि शिवम दुबे ह्ये पोहोचतील, असे बीसीसीआयने आपल्या निवेदनात सांगितले आहे. साई सुदर्शन, हर्षित राणा यांनी आयपीएलमध्ये जबरदस्त कामगिरी केली होती. त्याच आधारावर या तिघांची निवड करण्यात आली आहे.

**भारतीय संघ**  
शुभमन गिल (कर्णधार), ऋतुराज गायकवाड, अभिषेक शर्मा, रिंकू सिंग, ध्रुव जुरेल (यष्टीरक्षक), रियाज पुराण, वॉशिंग्टन सुंदर, रवी बिश्रॉई, आवेश खान, खलील अहमद, मुकेश कुमार, तुषार देशपांडे, साई सुदर्शन, जितेश शर्मा (यष्टीरक्षक), हर्षित राणा

## निवृत्तीनंतरही जेम्स अँडरसन इंग्लंडच्या संघासोबत राहणार

लंडन - शेवटचा कसोटी सामना असणार आहे. या सामन्यांतर अँडरसन क्रिकेटमधून निवृत्त होणार आहे. मात्र अँडरसनच्या चाहत्यांसाठी एक आनंदाची बातमी आहे. निवृत्तीनंतरही तो संघासोबतच राहणार आहे. ४१ वर्षीय जेम्स अँडरसनने इंग्लंडसाठी १८७ कसोटी सामने खेळले आहेत. यामध्ये त्यांनं २.५च्या इकॉनॉमीसह ७०० विकेट्स घेतल्या आहेत. तो कसोटी क्रिकेटच्या इतिहासात सर्वाधिक विकेट घेणारा वेगवान गोलंदाज आहे.

## विम्बल्डनमध्ये जपानच्या ओसाकाची विजयी सलामी! मेदवेदेव, रुढी विजयी

सिडनी - विम्बल्डनच्या महिला एकेरीत जपानच्या नाओमी ओसाकाने फ्रान्सच्या डावने पैरीचा पराभव करून विजयी सलामी दिली आहे. तर पुरुष एकेरीत मेदवेदेव व कॅम्पर रूढ यांनीही पहिल्या फेरीत विजय मिळवून दुसरी फेरी गाठली आहे. महिलांच्या एकेरीत जपानची स्टार खेळाडू नाओमी ओसाका हिने फ्रान्सच्या डावने पैरीचा ६-१, १-६, ६-४ अशा गुणांनी पराभव करून दुसऱ्या फेरीत प्रवेश केला. तिने ३२ मिनिटात



डांबणेपैरीचा सहज पराभव केला. ओसाका ही २०१८ ची विम्बल्डन विजेती आहे दरम्यान पुरुषांच्या एकेरीत मेदवेदेवने कोवासिकला ६-३, ६-४, ६-२ गुणांनी पराभूत केले तर कॅम्पर रूढने बोल्टला ७-६२, ६-४, ६-४ गुणांनी पराभूत केले.

## आशियाई स्पर्धेमध्ये यापुढे योगाचाही समावेश होणार

नवी दिल्ली - २६ जून रोजी लिहिलेल्या पत्रात योगाचा समावेश आशियाई स्पर्धेत करण्याची विनंती केली होती. यानुसार असोसिएशनच्या क्रीडा समितीच्या ८ सप्टेंबर रोजी होणाऱ्या बैठकीत प्रस्ताव सादर केला जाणार आहे. ऑलिम्पिक कौन्सिल ऑफ आशियाच्या काल झालेल्या बैठकीत हा निर्णय घेण्यात आला. बैठकीच्या अध्यक्षस्थानी काळजीवाहू भारतीय अध्यक्ष रणधीर सिंग होते. भारतीय ऑलिम्पिक असोसिएशनच्या अध्यक्ष पी.टी. उषा यांनी ओसीएला

स्पर्धात्मक क्रीडा प्रकारात त्याचा समावेश केला जाणार आहे, अशी माहिती सूत्रांनी दिली आहे. यामध्ये ५ विविध स्पर्धा होणार असून, त्यात परंपरागत योगा, आर्टिस्टिक योगा, रिदमिक योगा, एकेरी व दुहेरी त्याचप्रमाणे समूह स्पर्धा होतील. यामध्ये महिला व पुरुष मिळून प्रत्येकी १५ पदके दिली जाणार असून, त्यात ५ सुवर्ण, ५ रौप्य व ५ कांस्य पदकांचा समावेश आहे. योगाचा समावेश आशियाई स्पर्धेत होणे ही देशाच्या दृष्टीने एक महत्त्वाची घटना आहे.

## बॅडमिंटन कोर्टवर चिनी खेळाडूचा हृदयविकाराच्या झटक्याने मृत्यू

जकार्ता - होत असून रविवारी (३० जून) संध्याकाळी उशिरा चीनचा झँग झिजी आणि जपानचा काझुमा कावाना यांच्यात आशिया ज्युनियर बॅडमिंटन चॅम्पियनशिपचा एकेरी सामना खेळला जात होता. पहिला गेम ११-११ असा बरोबरीत असताना झँग अचानक जमिनीवर पडला. आधी त्याच्यावर कोर्टवरच उपचार करण्यात आले आणि नंतर अॅम्ब्युलन्सने त्याला हॉस्पिटलमध्ये नेले. परंतु त्याचा जीव वाचवता आला नाही आणि त्याचा मृत्यू झाला.

## युरो कपमध्ये पोर्तुगाल विजयी

लंडन - युरोकप फुटबॉल स्पर्धेत पोर्तुगालने स्लोवेनियावर पेनल्टी शूट आऊट मध्ये ३-० ने विजय मिळवला. राऊंड १६ मध्ये जर्मनी विरुद्ध स्लोवेनिया यांच्यातील सामन्यात दोन्ही संघांची २-२ अशी बरोबरी झाल्याने अखेर पेनल्टी शूटआऊटमध्ये सामना गेला. यावेळी पोर्तुगालच्या कर्णधार नेल्सोन्डो याने आपलं सर्व अनुभव पणाला लावून २ गोल केले तर स्लोवेनियाच्या संधाला एकही गोल काढता आला नाही त्यामुळे या सामन्यात त्यांना ३-० ने पराभव स्वीकारावा लागला.

## बॅडमिंटनपटू अनुश्री इनायतचे दुहेरी यश

मुंबई - जुहू येथील श्रीमती रामदेवी शोभराज बजाज आर्य विद्या मंदिर शाळेत पाचव्या इयत्तेत शिकत असलेली युवा बॅडमिंटनपटू अकरा वर्षीय अनुश्री शिरीष मोडलिवकरने विलिंग्डन जिमखाना खार रोड येथे संपन्न झालेल्या एस.आर.इन्डोअर स्पोर्ट्स बॅडमिंटन चॅम्पियनशीप स्पर्धेत शानदार कामगिरी करतांना, दोन सुवर्ण पदकांची कमाई केली. तिने बारा आणि पंधरा वर्षांखालील मुलींच्या गटात बाजी मारली. बारा वर्षांखालील गटात अनुश्रीने काशवी उचीलचा आणि पंधरा वर्षांखालील गटात श्वेतलाना मुखर्जीचा सरळ दोन गेममध्ये पराभव केला. आतापर्यंतच्या छोट्या कारकिर्दीत अनुश्रीने १२ चपक आणि ५ पदकांची कमाई केली आहे. सुरुवातीला अनुश्रीला इनायत आणि तमय सरांचे मार्गदर्शन मिळाले. सध्या ती किरण देहारे बॅडमिंटन अकादमीत प्रशिक्षण घेत आहे.

फॉर्म जी		ब्रेजिल उद्योगामध्ये कार्यरत इन्फा रेड एडिटेड लिमिटेडकरिता स्वारस्य अभिव्यक्तीचे आमंत्रण	
(भारतीय नवदारी आणि विकासक्रीडा मंडळ (कोर्पोरेट व्हाकॅफरिज रिटिक्युलरी ठराव प्रक्रिया) विनिश्चयन, २०१९ व्हा विनिश्चयन २६९ व्हा उप-विनिश्चयन (१) अन्वये)			
अंक	संबंधित व्यक्ती	दुर्गा रेड एडिटेड लिमिटेड	उपस्थिति
१.	कोर्पोरेट ऋणकोषे नाव व पं. / सीआयएन	दुर्गा रेड एडिटेड लिमिटेड	३०/०६/२०२४
२.	नॉनफ्लिज कर्जालागण पत्र	३०/०६/२०२४	३०/०६/२०२४
३.	वेबसाईटचे युआरएल	उपस्थिति नाही	३०/०६/२०२४
४.	बटुमॅन्स अन्वये अन्वये उरलेल्या जमनेत उपस्थिति	उपस्थिति नाही	३०/०६/२०२४
५.	सुख उपकार/सेवा/सोयी/सोयी/सोयी	उपस्थिति नाही	३०/०६/२०२४
६.	जत वित्तिय वित्तिय वित्तिय वित्तिय	उपस्थिति नाही	३०/०६/२०२४
७.	कर्मचारी/कर्मचारी/कर्मचारी	उपस्थिति नाही	३०/०६/२०२४
८.	वित्तिय वित्तिय वित्तिय वित्तिय	उपस्थिति नाही	३०/०६/२०२४
९.	वेबसाईटचे युआरएल	उपस्थिति नाही	३०/०६/२०२४
१०.	स्वारस्य अभिव्यक्ती/स्वारस्य अभिव्यक्ती	उपस्थिति नाही	३०/०६/२०२४
११.	वेबसाईटचे युआरएल	उपस्थिति नाही	३०/०६/२०२४
१२.	वेबसाईटचे युआरएल	उपस्थिति नाही	३०/०६/२०२४
१३.	वेबसाईटचे युआरएल	उपस्थिति नाही	३०/०६/२०२४
१४.	वेबसाईटचे युआरएल	उपस्थिति नाही	३०/०६/२०२४
१५.	वेबसाईटचे युआरएल	उपस्थिति नाही	३०/०६/२०२४